

**IN THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'A' NEW DELHI**

**BEFORE SHRI G.S. PANNU, HON'BLE PRESIDENT
AND
SHRI SAKTIJIT DEY, JUDICIAL MEMBER**

ITA No.2307/Del/2019
Assessment Year: 2015-16

Sh. Ashok Kumar Tak, H-2/91, 92, Sector-16, Rohini, New Delhi	Vs.	Income Tax Officer, Ward-39(4), New Delhi
PAN :AEAPT3757R		
(Appellant)		(Respondent)

Appellant by	None
Respondent by	Sh. Sumit Verma, Sr. DR

Date of hearing	06.01.2023
Date of pronouncement	06.01.2023

ORDER

PER SAKTIJIT DEY, JM:

This is an appeal by the assessee against order dated 25.01.2019 of learned Commissioner of Income Tax (Appeals), Moradabad, for the assessment year 2015-16.

2. When the appeal was called for hearing, none appeared on behalf of the assessee. However, the assessee has furnished letter dated 23.12.2022 seeking withdrawal of the appeal as the dispute between the assessee and the Revenue has been settled under

Direct Tax Vivad Se Vishwas Act, 2020. A copy of Form 5 issued by the designated authority has also been enclosed to the aforesaid letter.

3. Learned Departmental Representative did not oppose assessee's request for withdrawal of the appeal.

4. On perusal of materials on record, it is observed that accepting assessee's declaration under Direct Tax Vivad Se Vishwas Act, 2020, the designated authority has issued Form 5 on 10.12.2020. Thus, for all practical purposes, the dispute arising in the present appeal has been settled.

5. In view of the aforesaid, we permit the assessee to withdraw the present appeal. Accordingly, the appeal is dismissed as withdrawn.

6. In the result, the appeal is dismissed.

Order pronounced in the open court on 6th January, 2023

Sd/-
(G.S. PANNU)
PRESIDENT

Sd/-
(SAKTIJIT DEY)
JUDICIAL MEMBER

Dated: 6th January, 2023.

RK/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi